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Title: Message received from Rajya Sabha that Rajya Sabha agreed without any amendment to the National Jute Board Bill, 2008 and Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2008, passed by Lok Sabha on the 21st and 24th October, 2008; Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 2008, the President's Emoluments and Pension (Amendment) Bill, 2007, and the Vice President's Pension (Amendment) Bill, 2008, passed by the Lok Sabha on the 24th October, 2008.

SECRETARY-GENERAL: Sir, I have to report the following messages

received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 15th December, 2008 agreed without any amendment to the National Jute Board Bill, 2008 which was passed by the Lok Sabha at its sitting held on the 21st October, 2008."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Salaries and Allowances of Officers of Parliament (Amendment) Bill, 2008, which was passed by the Lok Sabha at its sitting held on the 24th October, 2008 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the President's Emoluments and Pension (Amendment) Bill, 2008, which was passed by the Lok Sabha at its sitting held on the 24th October, 2008 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Vice-President's Pension (Amendment) Bill, 2008, which was passed by the Lok Sabha at its sitting held on the 24th October, 2008 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 15th December, 2008 agreed without any amendment to the Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2008 which was passed by the Lok Sabha at its sitting held on the 24th October, 2008."

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